

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1950
ANSWERED ON 28TH JULY, 2016

UNIFICATION OF TAX ON TOURIST VEHICLES

1950. SHRI N.K. PREMACHANDRAN:
SHRI ANTO ANTONY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is aware that the tax levied on tourist vehicles in various States are exorbitant and this has affected the tourism in adverse manner;

(b) if so, the action taken by the Government for unification of tax levied on tourist vehicles in different States;

(c) whether the Government has received representation from various States including State of Kerala for unification of levy of tax on tourist vehicles;

(d) if so, the details thereof; and

(e) the steps taken by the Government to provide tourist permit at unified rates?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) to (e) The State Government levy tax on tourist vehicle which crosses different States under the permit issued under section 88 (8) and 88 (9) of the Motor Vehicles Act 1988. However, Ministry of Road Transport & Highways has issued the draft notification for introduction of an additional system of All India Tourist Permit for Tourist Buses on the payment of a consolidate fee for seamless movement of Tourist Buses in India. The notification has been uploaded on the website of the Ministry of Road Transport & Highways seeking comments from various stakeholders including States Government. This final notification will be published after examining the comments of the stakeholders and consultation with Ministry of Law & Justice.
